

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 192 OF 2011

Wednesday, this the 16th day of November, 2011

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

K.N.Rajan
Postman (Retired)
Viklas Bhavan PO
Department of Posts
Residing at Sony Bhavan
Mithirmala PO. Pin - 695 610

... Applicant

(By Advocate Mr.Vishnu S Chempazhanthiyil)

versus

1. The Superintendent of Post Offices
Thiruvananthapuram North Division
Thiruvananthapuram – 695 001
2. The Chief Postmaster General
Kerala Circle
Thiruvananthapuram
3. Union of India represented by its Secretary
and Director General
Department of Posts
Ministry of Communications
New Delhi – 110 001

... Respondents

(By Advocate Mr. M.K.Aboobacker, ACGSC)

The application having been heard on 16.11.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The applicant superannuated from service with effect from 31.07.2006 while working as Postman in the Postal Department. He has completed 8 years and 9 months service as Postman. The qualifying service required for pension is 10 years. He is short of a few months so as

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to become eligible for pension. He has made Annexure A-8 representation before the 3rd respondent for relaxation of the rules. It is for the Department to consider and decide the matter. In the circumstances we direct the 3rd respondent to consider and dispose of Annexure A-8 representation in terms of Rule 88 of CCS (Pension) Rules, as expeditiously as possible, at any rate, within a period of three months from the date of receipt of a copy of this order.

2. OA is disposed of as above. No costs.

Dated, the 16th November, 2011.



K GEORGE JOSEPH
ADMINISTRATIVE MEMBER



JUSTICE P.R.RAMAN
JUDICIAL MEMBER

vs